

ITEM NO.13 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6001-6003/2019

TELECOM REGULATORY AUTHORITY OF INDIA Appellant(s)

VERSUS

BENNETT COLEMAN AND CO. LTD & ANR. Respondent(s)

(I.R. and IA No.113853/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.113852/2019-STAY APPLICATION)

Date : 30-07-2020 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
 HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE KRISHNA MURARI

Counsel for the
parties

Mr. Tushar Mehta, Solicitor General
Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Sanjay Kapur, Adv.
Mr. Sambit Panja, Adv.
Mr. Saket Singh, Adv.
Ms. Megha Karnwal, Adv.
Mr. V. M. Kannan, Adv.

Mr. K. V. Viswanathan, Sr. Adv
Ms. Ruby Singh Ahuja, Adv
Mr. Siddharth Chopra, Adv
Ms. Sneha Jain, Adv
Mr. Nitin Sharma, Adv
Ms. Swikriti Singhania, Adv
Ms. Kritika Sachdeva, Adv
M/S. Karanjawala & Co.

Mr. Maninder Singh, Sr. Adv.
Mr. Kunal Tandon, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Amandeep Singh, Adv.
Mrs. Pragya Baghel, AOR

Mr. Arun Kathpalia, Adv.
Mr. Jayant Mehta, Adv.
Mr. Swapnil Gupta, Adv.
Mr. Ujjal Banerjee, Adv.

Mr. Sharath Sampat, Adv

Mr. Manikya Khanna, Adv
Mr. Pratyakh Sharma, Adv
Ms. Nidhi Mohan Parashar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties at length.

After hearing the learned counsel with respect to interim stay, we direct that the appellant shall not enforce Landing Page Regulations/directions against the respondents and other similarly situated members of the Association.

Subject to the aforesaid, the operation of the impugned Judgment shall remain stayed.

List in the month of October, 2020 for hearing.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR